

**Central Administrative Tribunal
Principal Bench**

OA-1354/2018

New Delhi, this the 05th day of April, 2018

Hon'ble Mr. Uday Kumar Varma, Member (A)

Sudesh Yadav w/o Shri Pradeep Kumar Yadav,
Aged about 40 years, by caste Yadav,
R/o 64, R/Block Extension, Vikas Nagar,
New Delhi-110059.

(Presently working as PGT (Chemistry)
Under Respondent no. 4) ... Applicant

(through Sh. Rishabh Sancheti with Ms. Padma Priya and Sh. Anchit Bhandari)

Versus

1. Kendriya Vidyalaya Sangathan,
18, Institutional Area, Shaheed Jeet Singh Marg,
New Delhi-110016.
Through its Commissioner.

2. Joint Commissioner (admn.),
Kendriya Vidyalaya Sangathan,
18, Institutional Area, Shaheed Jeet Singh Marg,
New Delhi-110016.

3. Deputy Commissioner,
Kendriya Vidyalaya Sangathan,
Delhi Region, JNU Campus,
New Mehrauli Road, New Delhi-110067. ... Respondents

ORDER (ORAL)

Heard.

2. It is inter alia contended that a recovery had been ordered against the applicant in the year 2015 vide order dated 20.01.2015. It is further contended that the applicant has since been making representations to respondent no. 2, latest being on 10.01.2018 which was sent by e-mail. The applicant's counsel further contends that the applicant will be satisfied if a time bound direction is issued to respondent no. 2 to decide his representation.

3. Given the nature of prayer, there is no necessity to issue notices to the respondents at this stage. Respondent no. 2, i.e., Joint Commissioner (Admn.), KVS, is directed to consider and decide the representation dated 10.01.2018 of the applicant by passing a reasoned and speaking order in the light of rules, regulations and law in this regard. They may also consider the various judicial judgments that have been referred to by the applicant in the representation. The decision on the representation may be taken by the respondents within a period of eight weeks from the date of receipt of certified copy of this order. The applicant, however, shall be at liberty to approach an appropriate legal forum to seek legal redressal if any, arising out of the order passed by the respondents. I may add here that such a direction as mentioned above, does not, in any way, construe my opinion on the merits of the case. OA is accordingly disposed of.

**(Uday Kumar Varma)
Member (A)**

/ns/